

Threat to Students in Colleges of Punjab

612. SHRI M.V. CHANDRASHEKAR MURTHY:
SHRI V. SREENIVASA PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn to the news item captioned "Fear haunts Punjab Colleges" appearing in the *Statemen* dated 8 January, 1990:

(b) if so, whether the students in the medical and engineering colleges in Punjab have left hostels due to terrorists threat.

(c) if so, whether Union Government have taken/propose to take any steps to remove the fear of terrorism from the minds of the students in the State; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) Yes Sir.

(b) to (d): During December 1989, some students of the Medical/Engineering Colleges had left their hostels due to vacation. Following adequate security arrangements made by the authorities, the confidence among the students has been restored and no complaint in that regard or absence from hostels, due to terrorist threats, has come to notice.

[*Translation*]

Implementation of Recommendations of Fourth Pay Commission in DTC

613. SHRI HARIKEWAL PRASAD: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government propose to withdraw the cases against those employees of DTC and the leaders of Trade Unions, who went on strike during 1988;

(b) if so, the time by which the cases are likely to be withdrawn; and

(c) whether Government propose to implement the recommendations of the Fourth Pay Commission also with regard to DTC employees?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRIISHNAN): (a) and (b). Delhi Administration, which is the competent authority to decide about the withdrawal of cases, has been requested to review the cases filed against the employees of DTC and the leaders of trade unions in connection with the strike in DTC in March, 1988, in the context of Government's decision to reinstate the dismissed employees with a view to maintaining cordial industrial relations in the DTC.

(c) The recommendations of the Fourth Pay Commission do not cover the employees of the public sector under takings. The DTC being one of the Central public sector undertakings with Central DA pattern, is covered by recommendations of the High Power Pay Committee.

[*English*]

Special Courts to try Communal Offences

614. SHRI CHIRANJILAL SHARMA:
PROF. K.V. THOMAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to set up special courts to try communal riot cases; and